

1	2	3	4
5.	Jharkhand	1,434	Not available
6.	Karnataka	144	0.26
7.	Madhya Pradesh	21,909	Not available
8.	Maharashtra	3,436	8.63
9.	Odisha	5,138	1.90
10.	Rajasthan	69	0.00482
11.	Telangana	744	5.03
12.	Tripura	55	0.00091
13.	Uttar Pradesh	843	Not available
14.	West Bengal	747	Not available
TOTAL		41,469	26.65

Inclusion of communities of Puducherry in ST list

466. SHRI N. GOKULAKRISHNAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that the State Government of Puducherry has sent proposal for inclusion of seven communities in 2012 for inclusion in the Scheduled Tribe (ST) list;

(b) if so, the details of the proposal; and

(c) what action the Ministry has taken on the above proposal so far?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) UT Administration of Puducherry has submitted the proposal for declaration of communities namely (i) Irular (including Villi and Vettaikaran); (ii) Kattunayakan; (iii) Malalikulavan; (iv) Yerukkula; and (v) Kuruman as Scheduled Tribe.

(c) Government of India on 15.6.1999 (as further amended on 25.6.2002), has approved modalities for deciding claims for inclusion in and other modifications in lists of Scheduled Tribes (STs). According to these, proposals recommended and justified by State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) for consideration for amendment of legislation.

Proposals received from Puducherry have been processed as per modalities. Proposal for identification of Irular (including Villi and Vettaikaran), had been agreed by RGI and NCST.